

[Shri Jyotirmoy Bosu]

tion 117 and 118 to be read with the motion given under rule 222 (3). In that connection I quoted from the proceedings that the hon. Minister Mr. Shankaranand misled the House that doctors did not give a memorandum, I have here, in my hand, the original receipt given which shows that the junior doctors had given a memorandum.

MR. SPEAKER: Please come under 118. Shri Ram Vilas Paswan.

श्री राम विलास पासवान (हाजीपुर): अध्यक्ष जी, कल मैंने नियम 223 के अन्तर्गत शिक्षा मंत्री, श्री शंकरानन्द, के खिलाफ प्रिविलेज मोशन दिया है। आपको याद होगा कि डाक्टर्स के संबंध में 18 तारीख को इसी सदन में ध्यानकर्षण प्रस्ताव आया था और मंत्री महादय ने कहा था...

MR. SPEAKER: I had received notice of a question of privilege by Shri Ram Vilas Paswan, Shri Vajpayee and Shri Jyotirmoy Bosu against Shri Shankaranand, Minister of Education and Health and Social Welfare for alleged misleading of the House regarding junior doctors' strike. I have called for factual information on receipt of which I will give my decision.

SHRI JYOTIRMOY BOSU: I seek your permission. I have got the original receipt; what more information do you want?

MR. SPEAKER: No, no; please resume your seat, Mr. Pandit.

DR. VASANT KUMAR PANDIT (Rajgarh): About the call attention notice on Lok-Par Lok which has caused a lot of commotion in the city. The situation is likely to be grave.... my short notice question....

MR. SPEAKER: No, no; it is not allowed. Please come to my Chamber. Papers laid.

12.03 hrs.

#### PAPERS LAID ON THE TABLE

AUDIT REPORT ON ACCOUNTS OF COFFEE BOARD FOR (POOL FUND), 1977-78 AND (GENERAL FUND), 1976-77, ANNUAL REPORT AND REVIEW OF CARDAMOM BOARD FOR 1978-79, NOTIFICATION re. EXCISE DUTY ON JUTE MANUFACTURES, REVIEW AND ANNUAL REPORT OF HINDUSTAN STEELWORK'S CONSTRUCTION LTD., CALCUTTA FOR 1978-79 WITH STATEMENT FOR DELAY

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): I beg to lay on the Table:—

(1) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1977-78 (General Fund) and 1976-77 (Pool Fund). [Placed in Library. See No. LT-928/80].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1978-79. [Placed in Library. See No. LT-929/80].

(3) A copy of Notification No. S.O. 102(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1980 regarding imposition of excise duty on Jute Manufactures, issued under section 9 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-930/80].

(4) A copy each of the following papers (Hindi and English version, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of Hindustan Steelworks Construction Limited, Calcutta, for the year 1978-79.

(ii) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT-931/80].

ANNUAL REPORT OF NATIONAL COOPERATIVE CONSUMERS' FEDERATION LTD. NEW DELHI FOR 1978-79.

THE MINISTER OF CIVIL SUPPLIES (SHRI V. C. SHUKLA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation Limited, New Delhi, for the year 1978-79 along with Audited Accounts. [Placed in Library. See No. LT-932/80.]

ANNUAL ACCOUNTS OF CENTRAL SILK BOARD, BOMBAY FOR 1978-79 WITH AUDIT REPORT AND REVIEW AND ANNUAL REPORT OF CASHEW CORPORATION OF INDIA LTD., NEW DELHI FOR 1978-79.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): I beg to lay on the Table:—

(1) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1978-79 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-933/80.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Cashew Corporation of India Limited, New Delhi for the year 1978-79.

(ii) Annual Report of the Cashew Corporation of India Limited, New Delhi, for the year 1978-79, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-934/80.]

REPORTS FOR THE YEAR ENDED 31-12-78 OF THE VARIOUS NATIONALISED BANKS, INCOME-TAX (THIRD AMDT.) RULES, 1980 AND NOTIFICATIONS re. CONTINUANCE OF EXCISE DUTY ON CERTAIN EXCISABLE GOODS AND AUXILIARY DUTIES OF CUSTOMS ON IMPORTED GOODS AT THE EXISTING RATES.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (1) I beg to re-lay\* on the Table a copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1978 along with the accounts and Auditor's Report thereon.

(iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1978 along with the Accounts and Auditor's Report thereon.

(v) Report on the working and activities of the United Commercial

Bank for the year ended the 31st December, 1978 along with the accounts and Auditor's Report thereon.

(vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1978 along with the Accounts and Auditor's Report thereon.

(vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1978 along the Accounts and the Auditor's Report thereon.

(viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1978 along with the accounts and the Auditor's Report thereon.

(xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st

December, 1978 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-34/80.]

(2) I beg to lay on the Table:—

(a) A copy of the Income-Tax (Third Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 396(E) in Gazette of India dated the 12th June, 1980, under section 296 of the Income Tax Act 1961. [Placed in Library. See No. LT-935/80.]

(b) A copy each of the Notification Nos. GSR 114(E) to 119(E) (Hindi and English versions) published in Gazette of India dated the 25th March, 1980 together with an explanatory memorandum regarding continuation of scheme of special excise duty on excisable goods at the hitherto existing rates under the provisions of the Finance Act, 1980, issued under the Central Excise Rules 1944.

(c) A copy each of the Notification Nos. GSR 120(E) to 130(E) (Hindi and English versions) published in Gazette of India dated the 25th March 1980 together with an explanatory memorandum regarding continuation of scheme of levy of auxiliary duties of customs on imported goods at the hitherto existing rates under the provisions of the Finance Act 1980, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-936/80.]

12.05 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**REPORTED STRIKE BY THE STUDENTS OF AYURVEDIC COLLEGES IN DELHI.**

**SHRI CHIRANJI LAL SHARMA** (Karnal); I call the attention of the hon. Minister of Health to the follow-

\*The Reports were earlier laid on the Table on the 11th March, 1980.